

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.25
CP (CAA) No. 50/BB/2022

IN THE MATTER OF:

M/s. TT Technopark Management Services India Pvt Ltd	...	Petitioner
Vs.		
- - -	...	Respondent

Order under Section 230-232 of Companies Act, 2013

Order delivered on 02.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Sh. D.R Ravishankar, Sr. Counsel a/w Sh. Saji P John
For the Respondent	:	Ms. Pavithra

ORDER

1. Heard Mr. D.R Ravishankar, learned Senior Counsel along with Mr. Saji P John, learned Counsel for the Petitioner and Ms. Pavithra, learned Counsel for the ROC.
2. The learned Counsel for the ROC submits that the reply filed by the Petitioner has been served on them and submits that there is no further observations to the reply filed by the Petitioner.
3. **Order Reserved.**

Sd/-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-

(T.KRISHNAVALLI)
MEMBER (JUDICIAL)